

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH : NEW DELHI
ORIGINAL APPLICATION NO. 271 OF 2022**

REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH : NEW DELHI, IN THE MATTER OF O.A. NO. 271 OF 2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (Village), Gudupalli (Mandal), Chittoor District on the Granite Mining Units operating in Gudupalli (Mandal), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers due to operation of the Granite mining units.

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ENVIRONMENTAL ENGINEER

Andhra Pradesh Pollution Control Board,
Regional Office : Tirupati

Date.17.01.2023

Report of the APPCB in the matter of O.A. No. 247 of 2021 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District have filed Original Application No.271/2022 before Hon'ble NGT, Principal bench, New Delhi on Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers due to operation of the Granite mining units.

The Hon'ble NGT, Principal bench, New Delhi vide Order dt.27.04.2022 has constituted a Committee with the following members and directed to submit a Joint Committee inspection Report within two months. copy enclosed as **Annexure - I** for kind perusal.

Sl. No	Constitution of the Joint committee	Name of the Person & Designation attended.
1	Regional Office of MoEF & CC, Bangalore	Dr.Suresh Babu Pasupuleti, Scientist 'D', Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Vijaywadaad.
2	CPCB	Shri S. Karthikeyan, Scientist 'C', Central Pollution Control Board, RD, Chennai
3	SEIAA	Prof. K.Thygaraju, Member, SEAC, representing SEIAA, State of Andhra Pradesh.
4	Andhra Pradesh Pollution Control Board.	Shri. Narendra Babu, Environmental Engineer, Regional Office, Tiruapti, Andhra Pradesh Pollution Control Board (APPCB)
5	Collector, Chittoor	Shri S. Sivaiah, Revenue Divisional Officer, Kuppam Division, District Chittoor, Andhra Pradesh representing District Collector, Chittoor District.

In obedience to the Orders of the Hon'ble NGT, Principal bench, New Delhi the Joint Committee have conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Copy of the Joint inspection report is here with enclosed as **Annexure - II** for kind perusal.

Subsequently, Hon'ble NGT, Principal bench, New Delhi after going through the joint committee inspection report has made the following in its order Dt.20.07.2022. Copy of the order is here with enclosed ad **Annexure - III** for kind perusal.

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office

of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

In this connection this office has submitted a detailed report to Board office and subsequently this case was placed in External Advisory Committee (Task Force) meeting held on 09.11.2022 and Board has issued Stop Production orders to all the mining projects covered in the joint inspection report on following Non-compliances. Copy of the Stop Production orders are here with enclosed for kind perusal as **Annexure - IV**.

The unit wise non-compliances observed during the External Advisory Committee meeting held on 09.11.2022 & the Compliance status observed by the Board officials during the inspection held on 02.01.2023 are as follows. During inspection the mining projects were not under operation due to Stop Production Orders issued by the Board.

1. M/s. Rathna Mineral Enterprises

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Not developed adequate avenue plantation along the approach road.	The mining unit has planted and developing saplings all along the approach road in addition to the existing green belt to meet the required green belt as per norms. (Photographs enclosed).
2.	Over burden is being dumped outside the mine lease area.	Earlier, the mining project was storing the over burden outside the mine lease area due to un-availability of plain land and geography of the lease area. Presently, the mining project is storing the over burden inside the mine lease area and also the mining project have also applied for additional land abutting to the mine lease area for dumping over burden and the mining unit has obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G). Copy of the order is here with enclosed.
3.	Not submitted details of funds earmarked for environmental protection measures.	The details furnished by the mining unit on funds about Rs.2.60 Lakhs earmarked for environmental protection furnished by the mining unit are here with enclosed for kind perusal as Annexure - V .
4.	Not submitted water & air quality monitoring reports.	3 rd party analysis reports conducted by M/s. Star Analytical Services are here with enclosed for kind perusal.

5.	Not furnished occupational health surveillance data.	Medical examination reports of the employees are here with enclosed which were carried out as part of occupational health surveillance data. Copies enclosed.
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2. M/s. Sri Sai Krupa Granites., (Black Granite mine - 0.611 Ha)

<i>Sl. No</i>	<i>Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022</i>	<i>Compliance Status observed during the Board officials inspection on 02.01.2023</i>
1.	Not maintained buffer zone of 7.5 m on all four sides.	During the inspection, it was observed that the mining unit is maintaining the buffer zone towards North & South sides. The mining project is being used as a ramp towards East side and West side the boundary of the mining project is sharing with adjacent mining unit.
2.	Not provided the details of CSR activities taken up.	During the inspection, the mine lease holder informed that, they are taking up activities under CSR activities for providing of street lights, School development works, water purifier and donating amounts to the temples during festivals.
3.	Not submitted details of funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.
4.	Not furnished occupational health surveillance data.	Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data. Copies enclosed.

3. M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha)

<i>Sl. No</i>	<i>Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022</i>	<i>Compliance Status observed during the Board officials inspection on 02.01.2023</i>
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.	The mining unit is not under operation for the last Two years. On enquiry with the lease holder the mining unit holder informed that, they are in financial crises and presently they are not in position to operate the mine. They are planning to operate the mine only after obtaining all the clearance from the Government.
2.	Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.	--

3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road was not developed..	--
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	--
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	--
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	--
7.	Garland drains and Siltation ponds are not available.	--
8.	Measures for ground water recharge are not being taken.	--
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	--
10.	Retaining wall at the end of OB dump of appropriate size is not available.	--
11.	Details/ records regarding the Occupational Health Surveillance of workers are not available.	--
12.	Details/records regarding constitution of separate Environmental Management Cell are not available.	--
13.	Details/ records regarding funds earmarked for environmental protection measures are not available.	--
14.	Project Authorities are not submitting six monthly compliance reports along	--

	with Monitored data to competent authorities on regular basis.	
15.	Project Authorities are not submitting Environmental Statement in Form-V to Competent authorities on regular basis.	--

4. Sri K.Siva Prakash mine - 0.772 Ha

Sl. No	<i>Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022</i>	<i>Compliance Status observed during the Board officials inspection on 02.01.2023</i>
1.	Not maintained buffer zone of 7.5 m on all four sides.	During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. West side by other Granite quarry lease area. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.772 Ha and could not maintain buffer zone at North side and the mining unit is developing green belt at vacant areas towards East side.
2.	Not provided the details of CSR activities taken up.	During the inspection, the mine lease holder informed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with earmarked CSR budget.
3.	Over burden is being dumped outside the mine lease area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G). Copy of the order is here with enclosed.
4.	Not submitted details of funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective

		equipment provided to workers with earmarked CER budget.
5.	Not submitted water & air quality monitoring reports.	3 rd party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
6.	Not furnished occupational health surveillance data.	Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data. Copies enclosed.

5. Sri K.Siva Prakash mine - 0.405 Ha

<i>Sl No</i>	<i>Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022</i>	<i>Compliance Status observed during the Board officials inspection on 02.01.2023</i>
1.	The mining unit is not maintaining buffer zone on all four sides.	During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.405 Ha and could not maintain buffer zone at West side due to village Road.
2.	Not furnished the details of CSR activities.	During the inspection, the mine lease holder has informed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with the earmarked CSR budget.
3.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.	3 rd party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
4.	The mining authorities are dumping the overburden outside the mining area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G). Copy of the order is here with enclosed.
5.	The details/records of Occupational Health Surveillance of workers are	Medical examination report of the employees are here with enclosed which were carried out as part of occupational

	not available.	health surveillance data. Copies enclosed.
6.	Details/records not provided regarding funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER on greenbelt development, Dust suppression and for personal protective equipment provided to workers with earmarked CER budget.

6. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha)

<i>Sl. No</i>	<i>Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022</i>	<i>Compliance Status observed during the Board officials inspection on 02.01.2023</i>
1.	Not developed adequate avenue plantation along the approach road.	The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. (Photographs enclosed) The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.
2.	The mining authorities are dumping the overburden outside the mining area.	Earlier, dumping of overburden is happened outside the lease area. Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

7. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha)

<i>Sl. No</i>	<i>Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022</i>	<i>Compliance Status observed during the Board officials inspection on 02.01.2023</i>
1.	Not developed adequate	The mining project have started developing greenbelt at vacant places and

	avenue plantation along the approach road.	along the approach road in addition to the existing greenbelt with local species. (Photographs enclosed) The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.
2.	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 1.620 Ha only and hence, dumping of overburden is happened outside the lease area. Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

8. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha)

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Not developed adequate avenue plantation along the approach road.	The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. (Photographs enclosed) The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2.	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden is happened outside the lease area. Now, the mining project has applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of

		the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

It is also submitted that, this office has submitted detailed reports along with progress of the Non-compliance status observed during the inspection on 02.01.2023 on the respective mining units through references 8th to 15th cited above. The Major Non-compliances yet to comply by some of mining units are as follows:

- 1) *Procurement of additional land for dumping of over burden to avoid dumping of overburden at others land / Govt. land.*
- 2) *Not maintaining of 7.5 buffer zone for development of Greenbelt by certain mining projects due to geography of the lease area and the extent of the mining area is below 1 Ha.*
- 3) *Developing greenbelt as per the norms.*

In this regard, this office has also requested the Board to place the said mining projects in ensuing External Advisory Committee (Task Force) meeting for reviewing the present status on the Non-compliances observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022 and also to obtain the following from the mining projects for complete compliance.

1. *Commitment letter may be obtained from the mining unit holder on development of required greenbelt and also for obtaining the necessary grant from the DM&G for obtaining the land for utilizing the same for storing the overburden.*
2. *Board may obtain suitable Bank guarantee from the mine lease holder for complying the observations of Task Force Committee.*
3. *Commitment letter may be obtained from the mining unit holder on compensatory greenbelt development in co-ordination with Forest Department.*

In light of the above, it is submitted that, the further course of action against the above said mining projects will be initiated based on the outcome directions of the Board after placing the issue in the ensuing External Advisory Committee (Task Force) meeting.

17.01.2023


 ENVIRONMENTAL ENGINEER

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Item No. 5

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPALBENCH**

(By Video Conferencing)

Original Application No. 271/2022

K Srinivasulu & Ors

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 27.04.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Application is registered based on a complaint received by E-mail

ORDER

1. The grievances of Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh are against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Raghavendra Granites, M/s Thirumala Granites, M/s Venkatasai Granites, M/s J.R. Granites, M/s KVK Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam, Srinivasapuram and Krishnarajapuram. It is stated that the entire cultivation lands has been given to the miners. Arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators are causing huge damages to the residential houses and injuries to the villagers.

2. In view of the serious allegations made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of Regional Office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 20/07/2022.

A copy of this order, along with a copy of the complaint, be forwarded to the Regional Office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 27, 2022
Original Application No. 271/2022
AG

REPORT OF THE JOINT COMMITTEE CONSTITUTED IN COMPLIANCE WITH THE HON'BLE NGT (PB) ORDER DATED 27 APRIL, 2022 IN ORIGINAL APPLICATION NO. 271 OF 2022 IN THE MATTER OF K SRINIVASULU AND OTHERS AGAINST THE STATE OF ANDHRA PRADESH.

1.0 Preamble

Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Raghavendra Granites, M/s Thirumala Granites, M/s Venkatasai Granites, M/s J.R. Granites, M/s KVK Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam, Srinivasapuram and Krishnarajapuram and also arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators are causing huge damages to the residential houses and injuries to the villagers.

The National Green Tribunal (NGT), Principal Bench, New Delhi vide Order dated 27.04.2022 in O. A. No. 271 of 2022 constituted a Joint Committee comprising of Regional Office of MoEF&CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. (Copy of Hon'ble NGT Order is enclosed as **Annexure – 1**). The State PCB will be the Nodal agency for coordination and compliance.

Hon'ble NGT, PB directed the Joint Committee to undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law.

2.0 Constitution of the Joint Committee

In compliance with the Order dated 27.04.2022, as a nodal agency, State Pollution Control Board (i.e., APPCB) vide letter dated dt. 14.06.2022 requested the concerned Organization/Departments to nominate an official for constitution of Joint Committee. (Letter enclosed as **Annexure - 2**). As per the details received by APPCB, the Joint Committee constituted comprising the following members:

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- i. Dr. Suresh Babu Pasupuleti, Scientist 'D', Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Vijayawada.
- ii. Shri S. Karthikeyan, Scientist 'C', Central Pollution Control Board, RD, Chennai.
- iii. Prof. K. Thyagaraju, Member SEAC, representing SEIAA, State of Andhra Pradesh.
- iv. Shri. Narendra Babu, Environmental Engineer, Regional Office, Tirupati, Andhra Pradesh Pollution Control Board (APPCB).
- v. Shri S. Sivaiah, Revenue Divisional Officer, Kuppam Division, District Chittoor, Andhra Pradesh representing District Collector, Chittoor District.

The above members of the Joint Committee conducted the inspection on 22.06.2022 as per the directions issued by Hon'ble NGT, PB, New Delhi vide Order dated 27.04.2022 at the granite quarry mining operations and its surroundings.

Prior to visit of the Joint Committee, the nodal agency has informed to the applicant Shri K. Srinivasulu and respective Villagers regarding the inspection of Joint Committee.

2.1 Terms of References (ToR) of the Joint Committee

As per the Hon'ble NGT, PB, New Delhi Order dated 27.04.2022, the following were the TOR of the joint committee:

1. To undertake the site visits by Joint Committee
2. To look in to the grievances of the applicants and take requisite action by following due process of Law.

3.0 Site visit by the Joint Committee

The Joint Committee on 22.06.2022 inspected the following mine lease areas along with applicant:

S.No	Name of the lease	Sy. No.	Mine lease area
1	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	101/2	0.772 ha
2	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	103	0.405 ha
3	M/s VMS Granites (Formerly M/s KVK Granites)		1.0 ha

4	Sri Sai Raghavendra Granites	98/3	0.607 ha
5	Sri Sai Krupa Mine	100P	0.611 ha
6	Sri J R Granites	99/4, 99/7	0.85 ha
7	Sri J R Granites (Tirumala Pit)	89/1, 95/1P, 95/2P, 95/3P	1.620 ha
8	Sri J R Granites (Surya Pit)	136, 137, 138	4.846 ha
9	M/s Ratna Mineral Enterprises	132,133,134,135	4.810 ha

During the site inspection, the following Villagers from respective villages submitted their concerns/issues to the committee:

Kondasamudram (V)

1. Sri K.Devappa Naidu, Sarpanch
2. Sri M.Vadamani
3. Sri Munivelu
4. Smt Manjula

Pedda Kotamanapalli (V)

1. Sri K.Munisekhar
2. Sri S.Vijay Kumar
3. Sri K.Mani

Chinnakotamanapalli (V)

1. Sri Balakrishnama Naidu

4.0 Observations of the Joint Committee

The detailed status of the permissions obtained and present status of the mines mentioned in the Hon'ble NGT (PB) order dated 27.04.2022 are as follows:

4.1. Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):

SN	Particular	Details
1	Name of the mine lease	Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites)
2	Address of the lease	Sy. No: 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.772 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 1051/Q/2007 dated 03.08.2010. Transfer of Quarry Lease in favour of Sri K. Siva Prakash vide proceedings No. 1803/TQL/BG/2020 dated 10.12.2021
5	Production Capacity	300 m ³ /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR/-23/2016-23 dated 06.09.2016 for production of 300

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		m ³ /annum
		Transfer of EC vide Order No. DEIAA/AP/CTR-23/2016/23/169.74 dated 21.01.2022
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1113/PCB/ZOK/CFE/2016-971 dated 01.12.2016 for production of 300 m ³ /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1113/APPCB/ZO-KNL/2021 dated 14.02.2022 for production of 300 m ³ /annum which is valid up to 31.12.2023. Transfer of CFO vide Order No. CTR-1113/APPCB/ZO-KNL/2021 dated 30.03.2022
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'36.53337"N 78°13'46.62923"E 12°41'36.69326"N 78°13'50.64986"E 12°41'34.63971"N 78°13'50.6494"E 12°41'34.45455"N 78°13'49.47206"E 12°41'34.53827"N 78°13'46.92495"E

The satellite image of the mine lease area is as follows:

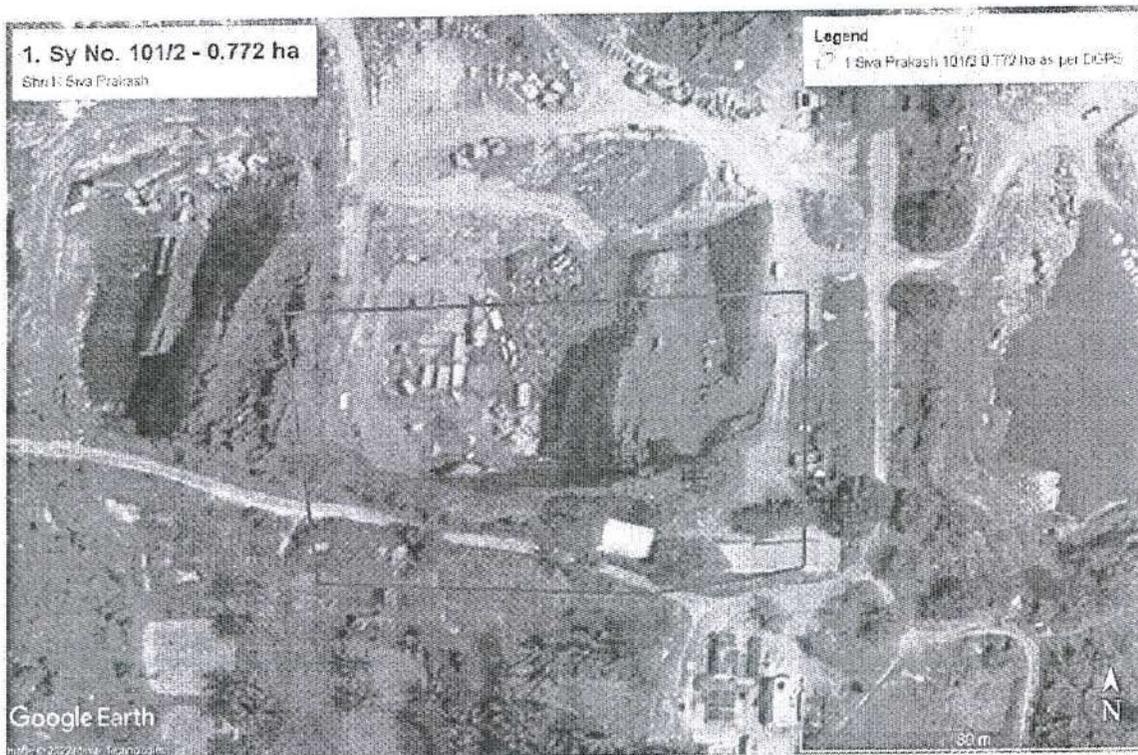


Figure 1: Satellite image of the Sri K. Siva Prakash mine lease area.

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 2. Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):

SN	Particular	Details
1	Name of the mine lease	Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites)
2	Address of the lease	Sy. No: 103 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.405 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 1117/Q/2007 dated 28.04.2008. Transfer of Quarry Lease in favour of Sri K. Siva Prakash vide proceedings No. 1802/TQL/BG/2020 dated 10.12.2021
5	Production Capacity	1200 m ³ /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-24/2016-24 dated 06.09.2016 for production of 300 m ³ /annum Expansion EC vide letter no. SEIAA/AP/CTR/MIN/04/2019/916-730 dated 06.08.2019 for production of 1200 m ³ /annum Transfer of EC vide Order No. SEIAA/AP/CTR/MIN/04/2019/916/169.73 dated 21.01.2022
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-114/PCB/ZO-KNL/CFE/2020 dated 19.01.2021 for production of 1200 m ³ /annum
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1114/APPCB/ZO-KNL/CFO/2021 dated 30.03.2022 for production of 1200 m ³ /annum Transfer of CFO vide Order No. CTR-

		1114/APPCB/ZO-KNL/2021 dated 30.03.2022
9	Present status of the mine lease	Operational
10	Geo-Coordinates	As per latest DGPS Survey dated 12.10.2021 12°41'36.45608"N 78°13'51.9797"E 12°41'35.15753"N 78°13'55.01622"E 12°41'33.92232"N 78°13'54.60099"E 12°41'35.22991"N 78°13'51.54023"E Coordinates mentioned in EC dated 06.08.2019 12°41'36.9"N 78°13'51.9"E 12°41'36.5"N 78°13'55.2"E 12°41'35.2"N 78°13'55.1"E 12°41'35.6"N 78°13'51.8"E

The satellite image of the mine lease area is as follows:



Figure 2: As per latest DGPS coordinates.

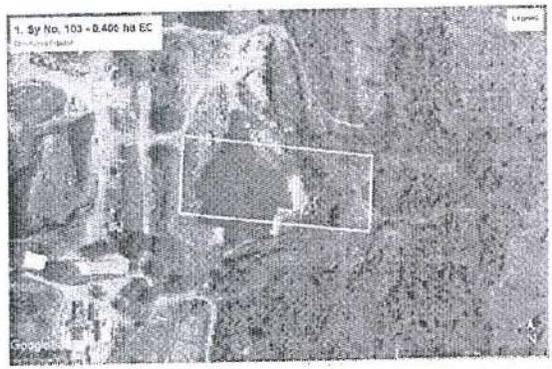


Figure 3: As per EC dated 06.08.2019 coordinates

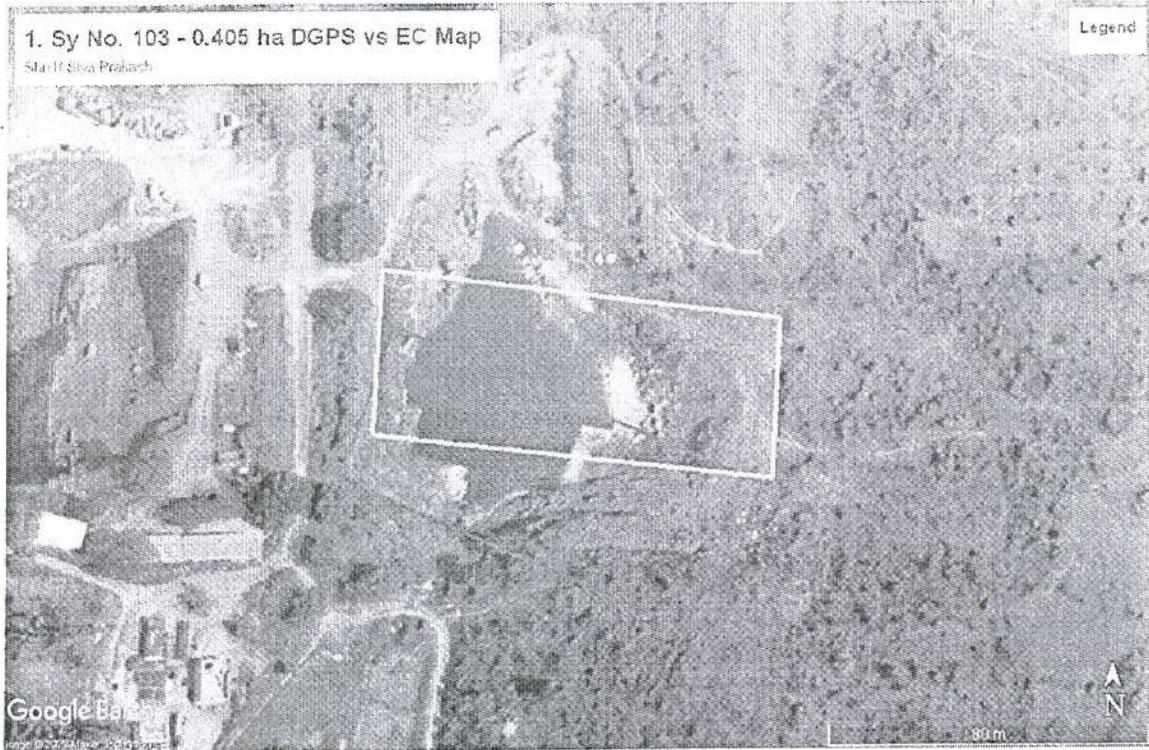


Figure 4: Mine lease as per DGPS vs EC coordinates (Red- DGPS; Yellow – EC coordinates)

- There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 3. M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha:

It has been observed that M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha is not in operations since last ten (10) years.

4. 4. Sri Sai Raghavendra Granites:

SN	Particular	Details
1	Name of the mine lease	Sri Sai Raghavendra Granites
2	Address of the lease	Sy. No: 98/3 Part of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.607 ha

4	Mine Lease Proceedings No. and Date	1348/Q/2007.29.05.2016
5	Production Capacity	750 m ³ /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-20/2016-20 dated 06.09.2016 for production of 750 m ³ /annum
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1414/PCB/ZO-KNL/CFE/2018 dated 22.11.2018 for production of 750 m ³ /annum
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1414/APPCB/ZO-KNL/CFO/2020 dated 01.09.2020 for production of 750 m ³ /annum. CFO is valid up to 31.07.2025.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'35.31482"N 78°13'42.40925"E 12°41'38.10763"N 78°13'44.69771"E 12°41'35.49644"N 78°13'45.04954"E 12°41'37.97575"N 78°13'42.46066"E

The satellite image of the mine lease area is as follows:

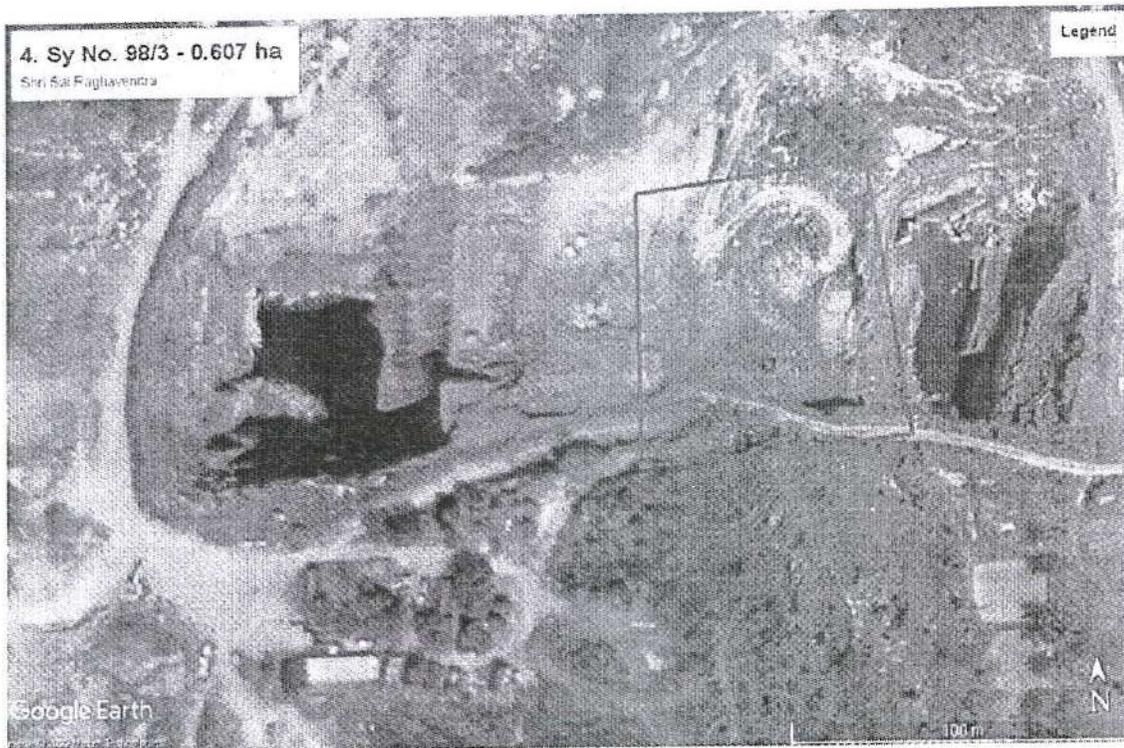


Figure 5: Satellite image of the Sri Sai Raghavendra Granites mine lease area.

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 5. M/s. Sri Sai Krupa Mine:

SN	Particular	Details
1	Name of the mine lease	M/s. Sri Sai Krupa Mine:
2	Address of the lease	Sy. No: 100 Part of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.611 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3047/Q/BG/2009 dated 28.06.2017.
5	Production Capacity	1617 m ³ /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR/MIN/05/209/982-673 dated 06.08.2019 for production of 1617 m ³ /annum.
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1562/PCB/ZO-KNL/CFE/2019 dated 05.09.2019 for production of 1617 m ³ /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1562/APPCB/ZO-KNL/CFO/2020 dated 01.09.2020 for production of 1617 m ³ /annum. CFO is valid up to 31.07.2025.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'39.91321"N 78°13'52.89991"E 12°41'36.72141"N 78°13'56.10012"E 12°41'36.69961"N 78°13'39.60471"E 12°41'37.71923"N 78°13'41.60282"E 12°41'35.31494"N 78°13'42.40921"E 12°41'34.20935"N 78°13'40.07022"E 12°41'37.17726"N 78°13'40.87191"E 12°41'37.30123"N 78°13'41.50197"E 12°41'37.91587"N 78°13'42.46061"E 12°41'35.73868"N 78°13'41.55112"E 12°41'34.53045"N 78°13'40.91671"E

The satellite image of the mine lease area is as follows:

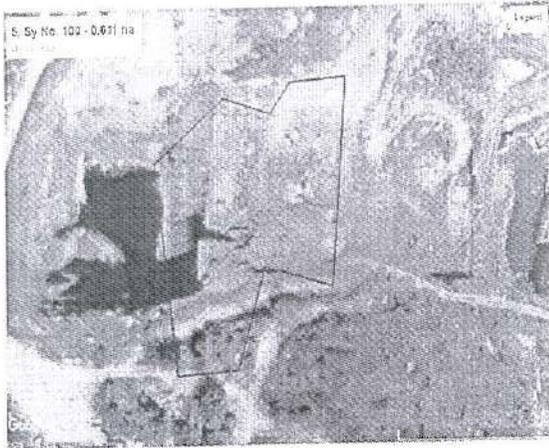


Figure 6: As per latest DGPS coordinates.

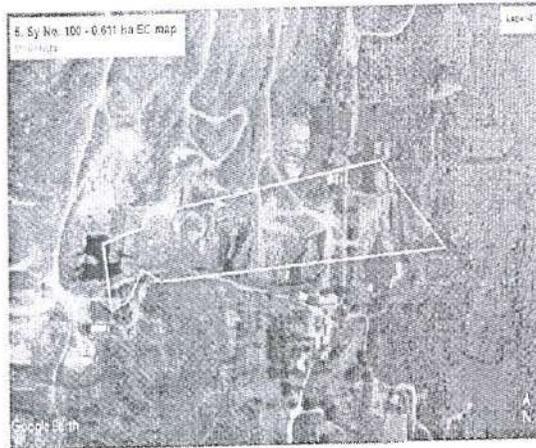


Figure 7: As per EC dated 06.08.2019 coordinates.

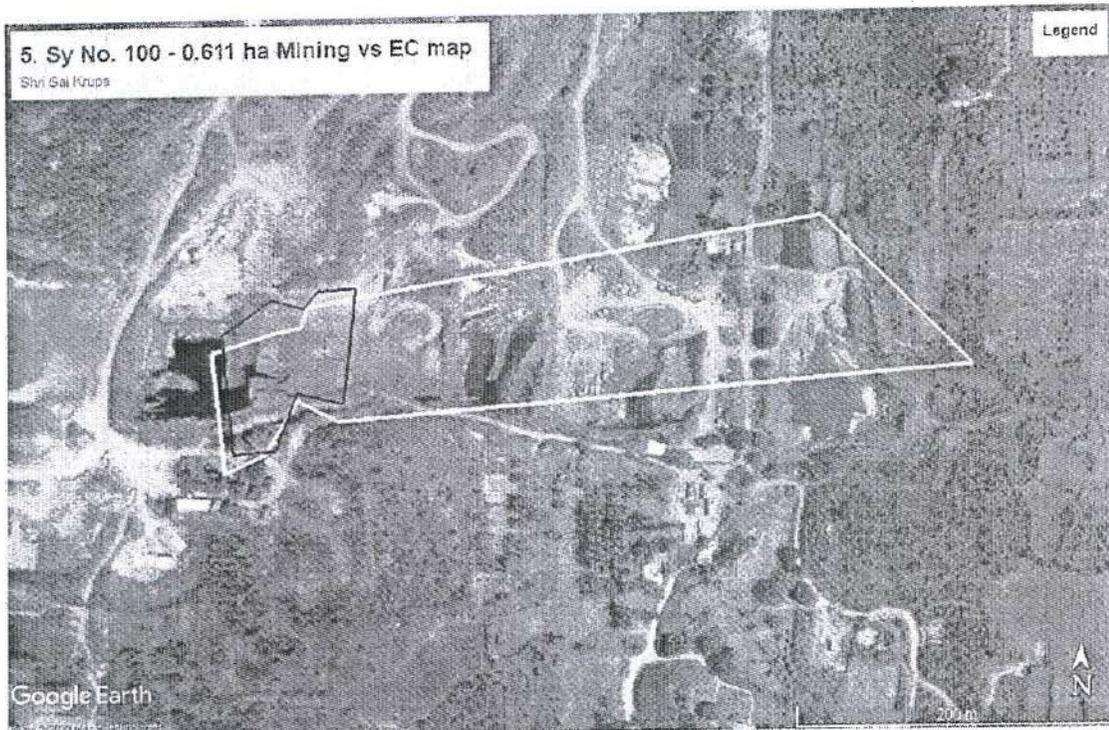


Figure 8: DGPS vs EC coordinates (red- DGPS; Yellow – EC coordinates).

- There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.

- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 6. M/s. J. R. Granites Pvt Ltd.:

SN	Particular	Details
1	Name of the mine lease	M/s. J. R. Granites Pvt Ltd.,
2	Address of the lease	Sy.No. 99/4 & 7, Kotamakanapalli (V), Gudupalle(M), Chittoor district
3	Area of the lease	0.850 Ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 33046/R5-1/2012 dated 13.08.2012.
5	Production Capacity	6471=(1200+5271) m ³ /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR-105/2013 dated 25.10.2013 for production of 1200 m ³ /annum EC vide letter no. DEIAA/AP/CTR-43/2017 dated 08.02.2017 for production of 1200 to 6471 m ³ /annum
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-642/PCB/ZOK/CFE/2016-1340 dated: 14.03.2017 for production of 1200 to 6471 m ³ /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-642/APPCB/ZO-KNL/CFO/2017 dated: 26.09.2017, which is valid up to 30.09.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 35.4"N 78°13' 40.4"E 12°41' 35.3"N 78°13' 38.8"E 12°41' 34.9"N 78°13' 38.8"E 12°41' 35.1"N 78°13' 37.8"E 12°41' 38.3"N 78°13' 37.4"E 12°41' 38.4"N 78°13' 38.7"E 12°41' 38.1"N 78°13' 38.7"E 12°41' 38.2"N 78°13' 40.2"E 12°41' 37.5"N 78°13' 40.4"E

The satellite image of the mine lease area is as follows:

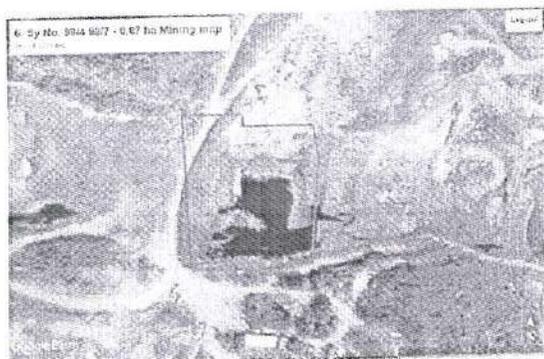


Figure 9: As per the coordinates mentioned in mining plan.

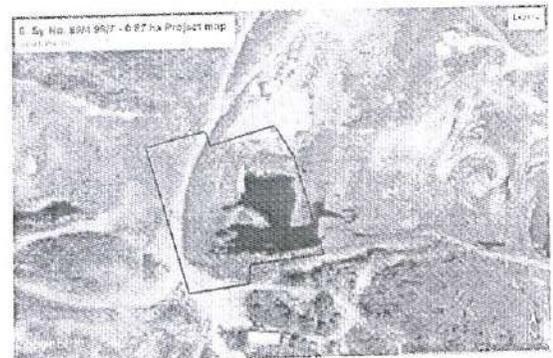


Figure 10: As per the coordinates provided by Project Proponent.

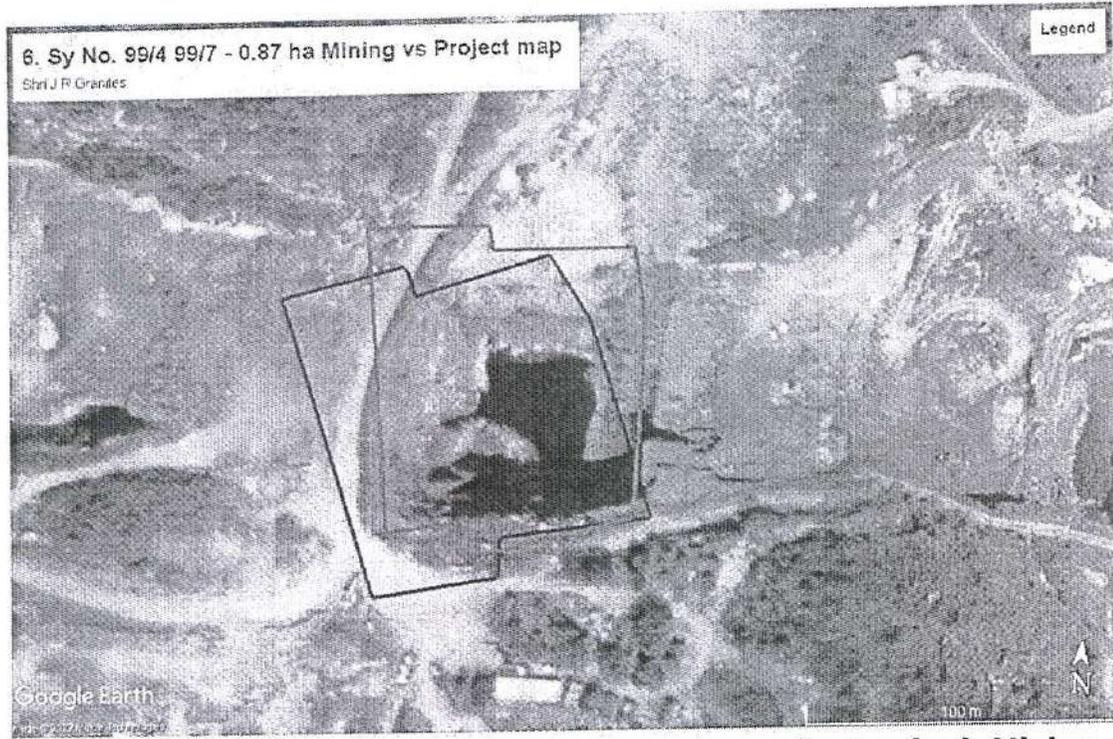


Figure 11: Mining Plan vs Project Proponent coordinates (red- Mining Plan; Blue – Project Proponent coordinates).

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 7. M/s. J. R. Granites (P) Ltd. (Tirumala Pit):

SN	Particular	Details	
1	Name of the mine lease	M/s. J. R. Granites (P) Ltd., (Tirumala Pit)	
2	Address of the lease	Sy.No. 89/1, 95/1(P), 95/2 (P) & 95/3 (P), Kotamakanapalli (V), Gudupalli (M), Chittoor District.	
3	Area of the lease	1.620 Ha	
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3970/R4-1/2015 dated 10.06.2015.	
5	Production Capacity	1243 m ³ /annum	
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-02/2016 dated 20.07.2016 for production of 1243 m ³ /annum	
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1079/PCB/ZOK/CFE/2016-651 dated: 08.09.2016 for production of 1243 m ³ /annum.	
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1079/APPCB/ZO-KNL/CFO/2021 dated: 11.11.2021 for production of 1243 m ³ /annum. CFO is valid up to 30.09.2022.	
9	Present status of the mine lease	Operational	
10	Geo-Coordinates	12°41' 35.1"N	78°13' 37.8"E
		12°41' 32.5"N	78°13' 34.0"E
		12°41' 35.1"N	78°13' 37.1"E
		12°41' 34.0"N	78°13' 36.8"E
		12°41' 34.3"N	78°13' 34.1"E
		12°41' 34.4"N	78°13' 32.5"E
		12°41' 36.8"N	78°13' 32.8"E
		12°41' 38.4"N	78°13' 33.0"E
		12°41' 38.0"N	78°13' 37.2"E

The satellite image of the mine lease area is as follows:

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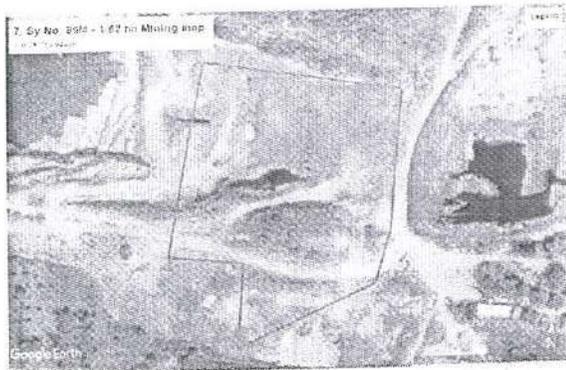


Figure 12: As per the coordinates mentioned in mining plan.

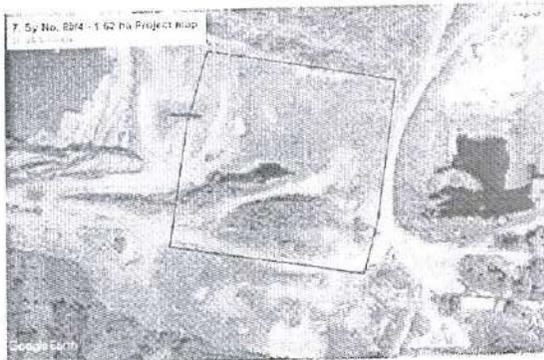


Figure 13: As per the coordinates provided by Project Proponent.

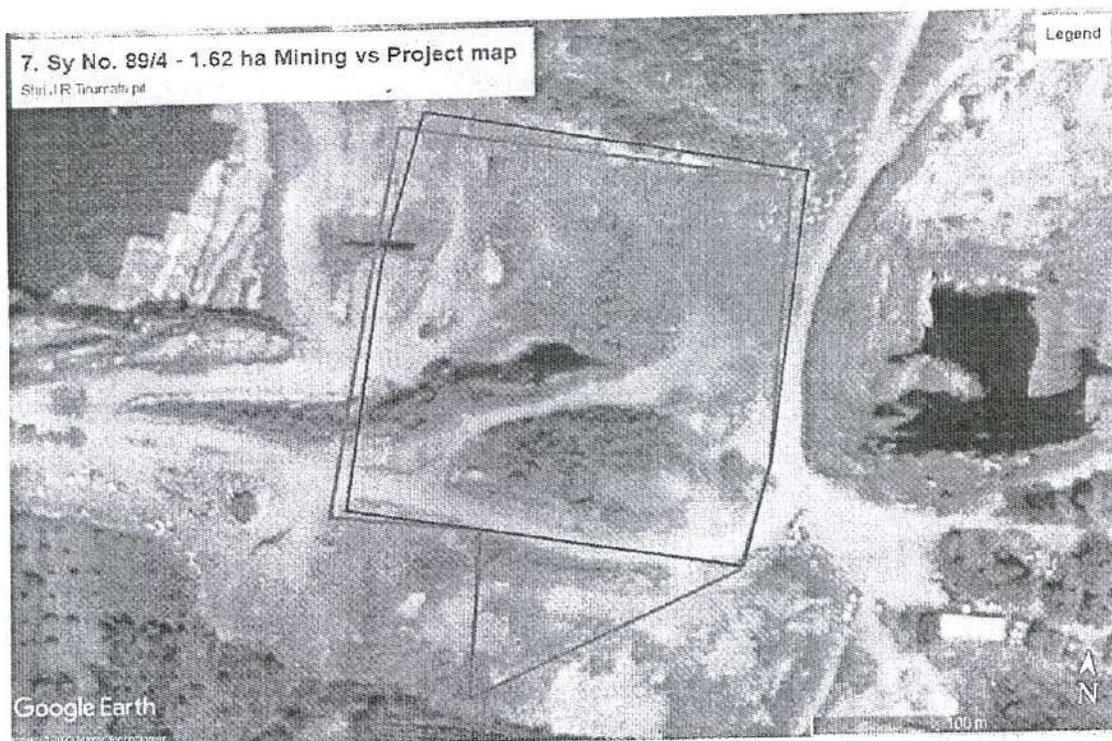


Figure 14: Mining Plan vs Project Proponent coordinates (red- Mining Plan; Blue – Project Proponent coordinates).

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 8. M/s. J. R. Granites (P) Ltd. (Surya Pit):

SN	Particular	Details
1	Name of the mine lease	M/s. J. R. Granites (P) Ltd. (Surya Pit)
2	Address of the lease	Sy.No. 136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	4.846 Ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3874/Q2/BG/2012 dated 20.02.2017.
5	Production Capacity	3230 m ³ /annum.
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-01/2016 dated 20.07.2016 for production of 3230 m ³ /annum.
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1080/PCB/ZOK/CFE/2016-650 dated: 08.09.2016 for production of 3230 m ³ /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1080/APPCB/ZO-KNL/CFO/2021 dated: 15.11.2021 for production of 3230 m ³ /annum. CFO is valid up to 30.09.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 38.46561"N 78°13' 33.18578"E 12°41' 36.96154"N 78°13' 32.87542"E 12°41' 34.42519"N 78°13' 32.69688"E 12°41' 34.16151"N 78°13' 29.34510"E 12°41' 34.66522"N 78°13' 26.03467"E 12°41' 33.88065"N 78°13' 22.09002"E 12°41' 36.55438"N 78°13' 22.41874"E 12°41' 36.35255"N 78°13' 24.69041"E 12°41' 39.57090"N 78°13' 25.28389"E 12°41' 39.51869"N 78°13' 26.73608"E 12°41' 39.74436"N 78°13' 30.04086"E 12°41' 41.16957"N 78°13' 33.59293"E

The satellite image of the mine lease area is as follows:

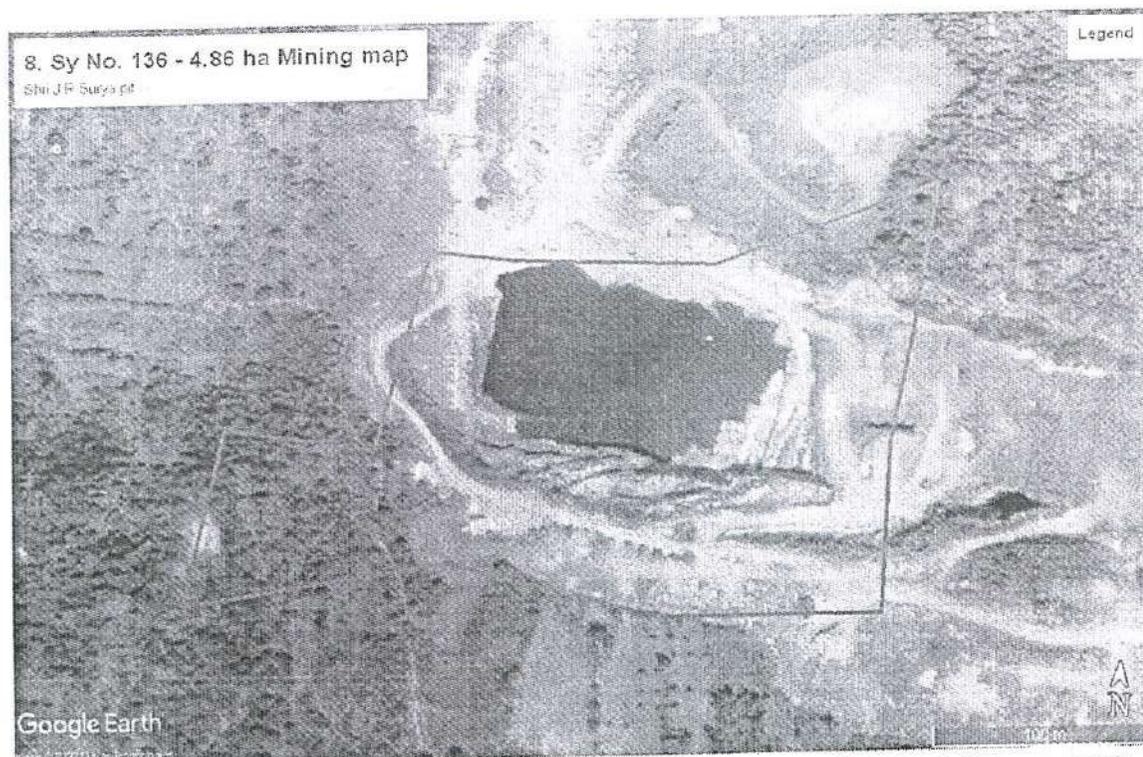


Figure 15: Satellite image of the M/s. J. R. Granites (P) Ltd. (Surya Pit) mine lease area.

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 9. M/s Ratna Mineral Enterprises:

SN	Particular	Details
1	Name of the mine lease	M/s Ratna Mineral Enterprises
2	Address of the lease	Sy. No: 132, 133, 134, 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	4.810 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3045/Q/2010 dated 17.01.2011.
5	Production Capacity	1200 m ³ /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR-180/2013 dated 25.10.2013 for production of 1200 m ³ /annum

7	Consent for Establishment (CFE) No. and date	Obtained CFO directly.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-655/APPCB/ZO-KNL/CFO/2017-629 dated 12.09.2017 for production of 1200 m ³ /annum. CFO is valid up to 31.12.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 34.99957"N 78°13'10.89188"E 12°41' 34.54986"N 78°13'15.15750"E 12°41' 35.68683"N 78°13'18.94172"E 12°41' 35.52407"N 78°13'21.91837"E 12°41' 38.53643"N 78°13'22.11341"E 12°41' 41.13878"N 78°13'22.53453"E 12°41' 40.82926"N 78°13'17.97457"E 12°41' 38.20335"N 78°13'17.98065"E 12°41' 36.74359"N 78°13'15.90180"E 12°41' 38.58823"N 78°13'11.38657"E 12°41' 37.51231"N 78°13'06.71515"E 12°41' 36.66759"N 78°13'06.30690"E 12°41' 36.40476"N 78°13'05.48744"E

The satellite image of the mine lease area is as follows:



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Figure 16: Satellite image of the M/s Ratna Mineral Enterprises mine lease area.

- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 9. Observations:

- The entire cultivation lands has been landed to the miners the remaining are the houses in the villages.*

Observation:

- As per the revenue records, the status of the mine lease areas are Konda Poramboke.
- It has been observed that the mine lease owners applied for additional land for dumping/storing of Over Burden. The details of additional land and its status is as follows:

SN	Name of the lease	Additional land applied	Present status of application	Status of land
1	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	2.337	Submitted the proposal to DM&G	Konda Poramboke
2	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	3.000	Submitted the proposal to DM&G	Konda Poramboke
3	M/s VMS Granites (Sri KVK Granites)	Not Applied	-	-
4	Sai Raghavendra Granites	1.660	Pending in this office	Konda Poramboke
5	Sai Krupa	Not Applied	-	-
6	Sri J R Granites	Not Applied	-	-
7	Sri J R Granites (Tirumala Pit)	Not Applied	-	-
8	Sri J R Granites (Surya Pit)	Not Applied	-	-
9	M/s Ratna Mineral Enterprises	4.934	Submitted the proposal to DM&G	Konda Poramboke

- ii. *The blasts carried out by the operators cause a huge damages to the residential houses and injuries to the residents, the houses shakes with massive shakes, the broken blocks frequently falls into the villages causing severe loss of property and lives, the mining activities are carried out with such irresponsibility and violating all the laws of National Green Tribunal.*

Observation: As per the Mining Plan, 7 (d), v: "Explosive type (1) Slurry based explosives or Gun Powder to be used" and as per 7 (d), e: "Broad Blasting Parameter: Drill-Hole patterns for primary and secondary smooth blasting. Uniform single line, equidistant holes (line drilling) will be deployed for separation of blocks from mother rock. In case of sheet rock, the primary drilling will be in the form of qui distant vertical hole to take out blocks of Gang Saw." Currently, project proponents are using white chemical powder which is a stone cracking agent for breaking off or cutting stone or concrete is prepared from overburnt lime (75-92%), early strengthening agent (0.5-2.0%), ferrous slags (0.5-1.5%), sodium carbonate (0.6-2.5%), cement (5-11.5%), gypsum (0.5-2.0%), granular sugar (0.8-4%) and lignin (0.1-1.5%) is being used to break concrete, rock and boulders.

However, as per the discussions with villagers, it has been stated that the heavy blasting was carried for braking of Over Burden material. In this regard, the Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions against the procedure and material to be used for controlled blasting.

- iii. *The problems are been manifested to many of the Mining & Geology, District Administration but none have taken necessary actions to put a stop. Being in a mountainous and forest surrounding the area is well known for wildlife diversity in the entire district, despite, the Authorities have permitted the miners by allowing them dug the Granite as much as possible by the influence of political and money power.*

Observation: The joint Committee observed that the mining operations are being carried out with prior approvals as mentioned in section 4.0. Regarding Forest and Wildlife diversity, the Joint Committee humbly requested that the Hon'ble NGT may direct Dept. of Forest, Govt. of Andhra Pradesh to take necessary action.

- iv. *Moreover, arrangements are going on to issue new permissions for miners in the survey nos.89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A4, 130 subsequently, in Kotamanapalli, Kondasamudram roads of Avulavoni, all the mining's are carried out alongside to the road's canals and residential premises, the authorities remain silent without the bothering's of civilians.*

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Observation: During the day of Joint Committee inspection, Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist. is also present. As per the discussions held with Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist., informed that the applications were received for grant of mine lease in the said Survey Nos. However, it has been informed that the submitted applications are not being processed as the Dept. of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines -III) Dept., G.O.MS. No. 14 dated 14.03.2022, the mine leases will be granted accordingly on auction basis.

4. 10. To look in to the grievances of the applicants and take requisite action by following due process of Law.

During the inspection of joint committee, the committee have interacted the surrounding villagers initially near Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) along with the original applicant Mr. K Srinivasulu they informed the following:

- a) The mining authorities are carrying out mining operations at irregular times and without proper intimation to the surrounding villagers to avoid untoward incidents.
- b) As the mining operations are carrying out adjacent to the hilly area and there were incidents of sliding of rocks which might have caused casualties to surrounding villagers.
- c) The mining authorities are not provided suitable job opportunities to the surrounding villagers.
- d) The movement of the public and students are get infected due to improper timings followed by the mining authorities.

Further the committee has also interacted with the people near M/s Ratna Mineral Enterprises and during enquiry there is no specific complaints were received from the public.

4. 11. Non Compliances of Environmental Clearance and Consent Order Conditions of all visited mine leases:

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.

3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.
7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

5. Conclusive remarks :

- i. The mining operations carried out by Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.772 Ha and Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.405 Ha are nearer to Kondasamudram village and the Hon'ble NGT may kindly direct the Dept. of Mines and Geology, Andhra Pradesh with respect to no damage shall happen to Kondasamudram villagers and their properties.
- ii. The Project Proponents should submit the six monthly compliance reports of Environmental Clearance and Consent Orders along with monitoring data viz., Ambient Air Quality, Fugitive Emissions, Surface & Ground Water Quality, Noise Levels, etc in time bound manner to respective Authorities.

- iii. The concerns of the villagers with respect to timings of the blasting operations and rock sliding shall be arrested immediately by the respected mine lease holders. The Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions.
- iv. Environmental Compensation may be imposed on the mining units which are dumping the over burden outside mine lease area and taken up mining operations in buffer zone / safety zone.



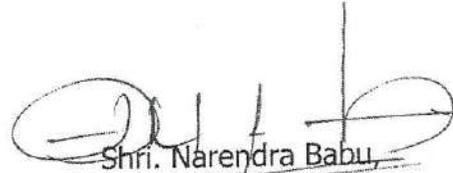
Dr. Suresh Babu Pasupuleti,
Scientist 'D',
Integrated Regional Office,
MoEF&CC, Vijayawada.



Shri S. Karthikeyan,
Scientist 'C',
Central Pollution Control Board,
RD, Chennai.



Prof. K. Thyagaraju,
Member SEAC,
representing SEIAA,
State of Andhra Pradesh.



Shri. Narendra Babu,
Environmental Engineer,
Regional Office, Tirupati,
Andhra Pradesh Pollution
Control Board (APPCB).



Shri S. Sivaiah,
Revenue Divisional Officer,
Kuppam Division, District
Chittoor, Andhra Pradesh
representing District Collector,
Chittoor District.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 271/2022

K Srinivasulu & Ors

...Applicants

Versus

State of Andhra Pradesh

...Respondent

Date of hearing: 20.07.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Respondents: Mr. Satyalipsu Ray, Advocate, for MoEF & CC

Application is registered based on a Letter Petition received by Email.

ORDER

1. The grievances of Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh are against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Raghavendra Granites, M/s Thirumala Granites, M/s Venkatasai Granites, M/s J.R. Granites, M/s KVK Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, ChinnaAgraharam, TalliAgraharam, Srinivasapuram and Krishnarajapuram. It is stated that the entire agricultural lands has been given to the miners. Arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators are causing huge damages to the residential houses and injuries to the villagers.

2. Vide order dated 27.04.2022, this Tribunal constituted the Joint Committee comprising of Regional Office of MoEF& CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor and directed the same to submit factual and action taken report within two months. The relevant part of the order is reproduced hereunder:-

“In view of the serious allegations made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of Regional Office of MoEF& CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF...”

3. In compliance thereof, the Joint Committee inspected the area on 22.06.2022 and has submitted report vide email dated 16.07.2022. The relevant parts of the report are reproduced as under:-

“X X X X X X ”

4.0 Observations of the Joint Committee

The detailed status of the permissions obtained and present status of the mines mentioned in the Hon'ble NGT (PB) order dated 27.04.2022 are as follows:

4. 1. *Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):*

X X X X X X

- *As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.*
- *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*

4. 2. *Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):*

X X X X X X

- There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.
- As per the Geo-coordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 3. M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha:

It has been observed that M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha is not in operations since last ten (10) years.

4. 4. Sri Sai Raghavendra Granites:

X X X X X X

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 5. M/s. Sri Sai Krupa Mine:

X X X X X X

- There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area. □ Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 6. M/s. 3. R. Granites Pvt Ltd.:

X X X X X X

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

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4. 7. M/s. 3. R. Granites (P) Ltd. (Tirumala Pit):

X X X X X X

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 8. M/s. 3. R. Granites (P) Ltd. (Surya Pit):

X X X X X X

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 9. M/s Ratna Mineral Enterprises:

X X X X X X

- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 9. Observations:

- i. The entire cultivation lands has been landed to the miners the remaining are the houses in the villages.

Observation:

- As per the revenue records, the status of the mine lease areas are Konda Poramboke.
- It has been observed that the mine lease owners applied for additional land for dumping/storing of Over Burden. The details of additional land and its status is as follows:

S N	Name of the Lease	Additional Land Applied	Present Status of Application	Status of Land
1	Sri K. Siva Prakash (Formerly Sri Venkata Sai Granites)	2.337	Submitted the proposal to DM&G	Konda Poramboke

2	Sri K. Siva Prakash (Formerly Sri Venkata Sai Granites)	3.000	Submitted the proposal to DM&G	Konda Poramboke
3	M/s VMS Granites (Sri KVK Granites)	Not Applied	-	-
4	Sai Raghavendra Granites	1.660	Pending in this office	Konda Poramboke
5	Sai Krupa	Not Applied	-	-
6	Sri JR Granites	Not Applied	-	-
7	Sri JR Granites (Tirumala Pit)	Not Applied	-	-
8	Sri JR Granites (Surya Pit)	Not Applied	-	-
9	M/s Ratna Mineral Enterprises	4.934	Submitted the proposal to DM&G	Konda Poramboke

ii. The blasts carried out by the operators cause a huge damages to the residential houses and injuries to the residents, the houses shakes with massive shakes, the broken blocks frequently falls into the villages causing severe loss of property and lives, the mining activities are carried out with such irresponsibility and violating all the laws of National Green Tribunal.

Observation: As per the Mining Plan, 7 (d), v: "Explosive type (1) Slurry based explosives or Gun Powder to be used" and as per 7 (d), e: "Broad Blasting Parameter: Drill-Hole patterns for primary and secondary smooth blasting. Uniform single line, equidistant holes (line drilling) will be deployed for separation of blocks from mother rock. In case of sheet rock, the primary drilling will be in the form of qui distant vertical hole to take out blocks of Gang Saw." Currently, project proponents are using white chemical powder which is a stone cracking agent for breaking off or cutting stone or concrete is prepared from overburnt lime (75-92%), early strengthening agent (0.5-2.0%), ferrous slags (0.5-1.5%), sodium carbonate (0.6-2.5%), cement (5-11.5%), gypsum (0.5-2.0%), granular sugar (0.8-4%) and lignin (0.1-1.5%) is being used to break concrete, rock and boulders.

However, as per the discussions with villagers, it has been stated that the heavy blasting was carried for braking of Over

Burden material. In this regard, the Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions against the procedure and material to be used for controlled blasting.

iii. The problems are been manifested to many of the Mining & Geology, District Administration but none have taken necessary actions to put a stop. Being in a mountainous and forest surrounding the area is well known for wildlife diversity in the entire district, despite, the Authorities have permitted the miners by allowing them dug the Granite as much as possible by the influence of political and money power.

Observation: The joint Committee observed that the mining operations are being carried out with prior approvals as mentioned in section 4.0. Regarding Forest and Wildlife diversity, the Joint Committee humbly requested that the Hon'ble NGT may direct Dept. of Forest, Govt. of Andhra Pradesh to take necessary action.

iv. Moreover, arrangements are going on to issue new permissions for miners in the survey nos.89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A4, 130 subsequently, in Kotamanapalli, Kondasamudram roads of Avulavoni, all the mining's are carried out alongside to the road's canals and residential premises, the authorities remain silent without the bothering's of civilians.

Observation: During the day of Joint Committee inspection, Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist. is also present. As per the discussions held with Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist., informed that the applications were received for grant of mine lease in the said Survey Nos. However, it has been informed that the submitted applications are not being processed as the Dept. of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines -III) Dept., G.O.MS. No. 14 dated 14.03.2022, the mine leases will be granted accordingly on auction basis.

4. 10. To look in to the grievances of the applicants and take requisite action by following due process of Law.

During the inspection of joint committee, the committee have interacted the surrounding villagers initially near Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) along with the original applicant Mr. K Srinivasulu they informed the following:

- a) The mining authorities are carrying out mining operations at irregular times and without proper intimation to the surrounding villagers to avoid untoward incidents.
- b) As the mining operations are carrying out adjacent to the hilly area and there were incidents of sliding of rocks which might have caused casualties to surrounding villagers.
- c) The mining authorities are not provided suitable job opportunities to the surrounding villagers.
- d) The movement of the public and students are get infected due to improper timings followed by the mining authorities.

Further the committee has also interacted with the people near M/s Ratna Mineral Enterprises and during enquiry there is no specific complaints were received form the public.

4. 11. Non Compliances of Environmental Clearance and Consent Order Conditions of all visited mine leases:

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.
7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

5. Conclusive remarks :

- i. The mining operations carried out by Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.772 Ha and Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.405 Ha are nearer to Kondasamudram village and the Hon'ble NGT may kindly direct the Dept. of Mines and Geology, Andhra Pradesh with respect to no damage shall happen to Kondasamudram villagers and their properties.
- ii. The Project Proponents should submit the six monthly compliance reports of Environmental Clearance and Consent Orders along with monitoring data viz., Ambient Air Quality, Fugitive Emissions, Surface & Ground Water Qulaity, Noise Levels, etc in time bound manner to respective Authorities.
- iii. The concerns of the villagers with respect to timings of the blasting operations and rock sliding shall be arrested

immediately by the respected mine lease holders. The Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions.

iv. Environmental Compensation may be imposed on the mining units which are dumping the over burden outside mine lease area and taken up mining operations in buffer zone / safety zone."

4. Mr. Satyalipsu Ray, Advocate has appeared for MOEF & CC and has submitted that the Regional Office of MOEF & CC, Vijaywada is having jurisdiction in respect of the mining leases in question and its representative was part of the Joint Committee which inspected the mining sites and he seeks time for filing reply/response to the allegations made in the application as well as observations made in the report of Joint Committee.

5. Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month.

6. Since complete addresses of the Project Proponents are not given notices of the Project Proponents be sent to Collector, Chittor for getting service effected on them.

7. Reply/response be filed within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its

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O.A. No. 271/2022

K Srinivasulu & Ors Vs. State of A.P.

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further action taken report within two months by e-mail at judicial-
ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF
and not in the form of Image PDF.

9. List for further consideration on 13.10.2022

10. A copy of the order along with copies of the application and report
of the Joint Committee be also forwarded to the State PCB and SEIAA by
email for compliance.

Arun Kumar Tyagi, JM

Dr.Afroz Ahmad, EM

July 20, 2022
AG



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-

Date:23/11/2022

STOP PRODUCTION ORDER

Sub:APPCB – HO - Unit-II – TF - M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO order valid up to 31.12.2022.
 2. The Hon'ble NGT, Principle bench, New Delhi order dt.27.04.2022 and 20.07.2022 in O.A No 271/2022.
 3. Joint Inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
 5. Your reply dated 21.09.2022.
 6. Board officials inspected your mine on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a granite mining unit in the name & style of M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), have obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.12.2022.

WHEREAS Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.

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WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha) for violations of CFO order Dt. 12.09.2017. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed the following non-compliance's:

1. Not developed adequate avenue plantation along the approach road.
2. Over burden is being dumped outside the mine lease area.
3. Not submitted details of funds earmarked for environmental protection measures.
4. Not submitted water & air quality monitoring reports.
5. Not furnished occupational health surveillance data.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha) located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance's under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

**Vijay Kumar Gsrkr Ias
MEMBER SECRETARY**

To
The Occupier,
M/s. Rathna Mineral Enterprises
(Black Granite mine – 4.810 Ha),
Sy.No.132, 133, 134 & 135,
Kotamakanapalli (V), Gudupalli (M),

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Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

Signed by Vijay Kumar

Srkr las

Date: 23-11-2022 21:02:46

Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-

Date: 23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB – HO - Unit-II – TF - M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO orders valid up to 31.07.2025.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
 3. Joint Inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
 5. Board officials inspected the industry on 04.10.2022.
 6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a granite mining unit in the name & style of M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha) have obtained Environmental Clearance (EC) and subsequent vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.07.2025.

WHEREAS Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered on O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022 .

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on 20.07.2022.

“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.

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WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. Sri Sai Krupa Granites (Black Granite mine – 0.611 Ha) for violations of CFO order Dt. 01.09.2020. In response to the Show cause notice issued, the mine lessee of the mining unit have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha) on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non-compliance's:

1. Not maintained buffer zone of 7.5 m on all four sides.
2. Not provided details of CSR activities taken up.
3. Not submitted details of funds earmarked for environmental protection measures.
4. Not furnished occupational health surveillance data.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up, Not submitted details of funds earmarked for environmental protection measures, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha) located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

**Vijay Kumar Gsrkr Ias
MEMBER SECRETARY**

To
The Occupier,
M/s. Sri Sai Krupa Granites,
(Black Granite mine – 0.611 Ha),
Sy.No.100,

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Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

Signed by Vijay Kumar

3srkr las

Date: 23-11-2022 21:26:04

Reason: Approved

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-**Date: 24/11/2022****STOP PRODUCTION ORDER**

Sub: APPCB – HO - UH-II – TF - M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Non-compliance of the consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO orders valid up to 31.07.2025.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
 3. Joint Inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
 5. Your reply dt:21.09.2022.
 6. Board officials inspected the industry on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you were operating granite mining unit in the name & style of M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha) have obtained Environmental Clearance (EC) and subsequent vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.07.2025.

WHEREAS Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS vide reference 2nd cited, the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022 vide reference 3rd cited.

WHEREAS subsequently, Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report pass the following order on 20.07.2022.

“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in

50

preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha) for the following violations of CFO order Dt. 01.09.2020.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.
2. Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road was not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.
7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/ records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

In response to the Show cause notice issued, the proponent of the mining unit have submitted reply on 21.09.2022 stating that, the quarry works were stopped since 01.04.2021 and presently, the mining operations are suspended.

WHEREAS the Board officials had inspected M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board it was observed that the mining unit is not under operation.

WHEREAS hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed. The quarry works are reported to be stopped since 01.04.2021.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the non-compliance's observed.

(51)

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha) as the unit is not complying with the conditions stipulated in the CFO order as detailed above; under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 24/11/2022.

**Vijay Kumar Gsrkr Ias
MEMBER SECRETARY**

**To
M/s. Sai Raghavendra Granites,
(Black Granite mine – 0.607 Ha),
Sy.No.98/3Part,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.**

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-

Date: 23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB – HO - Unit-II – TF - M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order** - Issued - Reg.

- Ref:**
1. CFO orders valid up to 31.12.2023.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 and 20.07.2022.
 3. Joint Inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 30.08.2022.
 5. Board officials inspected your mine on 04.10.2022.
 6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating granite mining unit in the name & style of M/s. Sri K. Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) obtained Environmental Clearance (EC) and subsequent vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.12.2023.

WHEREAS Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered on O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on.20.07.2022.

“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.

53

WHEREAS the RO, Tirupathi vide reference 4th cited issued Show cause notice to M/s. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) for violations of CFO order Dt. 14.02.2022. In response to the Show cause notice issued, the proponent of the mining unit have submitted reply on 21.09.2022.

WHEREAS the Board officials had inspected M/s. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) again on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following compliance's :

1. Not maintained buffer zone of 7.5 m on all four sides.
2. Not provided details of CSR activities taken up.
3. Over burden is being dumped outside the mine lease area.
4. Not submitted details of funds earmarked for environmental protection measures.
5. Not submitted water & air quality monitoring reports.
6. Not furnished occupational health surveillance data.

WHEREAS hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites) for non-compliance under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit, closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

**Vijay Kumar Gsrkr Ias
MEMBER SECRETARY**

**To
M/s. Sri K.Siva Prakash mine – 0.772 Ha.
(Formerly M/s. Sri Venkata Sai Granites),**

54

Sy.No.101/2,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept , Chittoor for information and necessary action.

Signed by Vijay Kumar

srkr las

Date: 23-11-2022 21:22:45

Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-

Date:23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB – HO - Unit-II – TF - M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO order valid up to 30.09.2023.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
 3. Joint Inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 30.08.2022.
 5. Board officials inspected your mine on 04.10.2022.
 6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a granite mining unit in the name & style of M/s. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), located at Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites) have obtained Environmental Clearance (EC) and subsequent vide ref 1st cited obtained Consent for Operation (CFO) of the Board which is valid up to 30.09.2023.

WHEREAS Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.

56

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites) for violations of CFO order Dt. 24.10.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. Sri K.Siva Prakash mine – 0.405 Ha on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed the following non - compliance's:

1. The mining unit is not maintaining buffer zone on all four sides.
2. Not furnished the details of CSR activities.
3. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.
4. The mining authorities are dumping the overburden outside the mining area.
5. The details/records of Occupational Health Surveillance of workers are not available.
6. Details/records not provided regarding funds earmarked for environmental protection measures.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites) located at Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

**Vijay Kumar Gsrkr Ias
MEMBER SECRETARY**

**To
The Occupier,
M/s. Sri K.Siva Prakash Mine – 0.405 Ha.**

57

(Formerly M/s. Sri Venkata Sai Granites),
Sy.No.103,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines and Geology Dept, Chittoor for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-

Date: 23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB – HO - Unit-II – TF - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

Ref:

1. CFO order valid up to 30.09.2022.
2. The Hon'ble NGT, Principle bench, New Delhi orders dt.27.04.2022 and 20.07.2022.
3. Joint Inspection conducted at the area on 22.06.2022.
4. The RO, Tirupathi issued Show cause notice on 29.08.2022.
5. Your reply dated 21.09.2022.
6. Board officials inspected the industry on 04.10.2022.
7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a Granite mining unit in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), located at Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District .

WHEREAS M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) have obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which was valid up to 30.09.2022. The mining project has applied for CFO renewal.

WHEREAS M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

WHEREAS Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022 .

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising of representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

“The State PCB and SEIAA are also directed to take further remedial action

in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) for violations of CFO order Dt. 11.11.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non-compliance's :

1. Not developed adequate avenue plantation along the approach roads.
2. The mining authorities are being dumping the overburden at outside the mining area .
3. Details/records not provided regarding funds earmarked for environmental protection measures.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) located at Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance of CFO conditions; under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

**Vijay Kumar Gsrkr Ias
MEMBER SECRETARY**

**To
The Occupier,
M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha),
Sy.No.136, 137 & 138,**



Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-

Date:23/11/2022

STOP PRODUCTION ORDER

Sub: APPCB – HO - Unit-II – TF - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO order valid up to 30.09.2022.
 2. The Hon'ble NGT, Principle bench, New Delhi order dt.27.04.2022 and 20.07.2022 in OA No 271/2022.
 3. Joint Inspection conducted at the area on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 29.08.2022.
 5. Your reply dt 21.09.2022.
 6. Board officials inspected your mine on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a granite mining unit in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), located at Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha) obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 30.09.2022. Further the mining unit has applied for CFO renewal.

WHEREAS M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

WHEREAS Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022 .

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on.20.07.2022.

“The State PCB and SEIAA are also directed to take further remedial action

in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha) for violations of CFO order Dt. 11.11.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non compliance's:

1. Not developed adequate avenue plantation all along the approach road.
2. The mining unit is dumping the overburden outside the mining area.
3. Details/records not provided regarding funds earmarked for environmental protection measures.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to the M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha) located at Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance of CFO conditions under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23/11/2022.

Vijay Kumar Gsrkr Ias
MEMBER SECRETARY

To
The Occupier,
M/s. J.R.Granites Pvt. Ltd.,

(Black Granite mine – 1.620 Ha),
Sy.No.89/1, 95/1(P), 95/2(P), & 95/3 (P)
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-**Date: 22/11/2022****STOP PRODUCTION ORDER**

Sub: APPCB – HO - Unit-II – TF - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO order valid up to 30.09.2022.
 2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
 3. Joint Committee Inspection conducted on 22.06.2022.
 4. The RO, Tirupathi issued Show cause notice on 29.08.2022.
 5. Your reply dt 21.09.2022.
 6. Board officials inspected your mine on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

WHEREAS you are operating a Granite mine in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), located at Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board valid up to 30.09.2022. Further the mining project has applied for CFO renewal.

WHEREAS M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

WHEREAS Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages of Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carrying out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on 20.07.2022 -

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"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS the RO, Tirupathi vide reference 4th cited, issued Show cause notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) for violations of CFO order Dt. 26.09.2017. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non - compliance's:

1. Not developed adequate avenue plantation along the approach road,
2. The mining authorities are dumping the overburden outside the mining area.
3. Details/records not provided regarding funds earmarked for environmental protection measures.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to the M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) for non-compliance of CFO conditions under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also be liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 22/11/2022.

**Vijay Kumar Gsrkr Ias
MEMBER SECRETARY**

To

M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine – 0.850 Ha),
Sy.No.99/4 & 7.
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.



















JR GRANITES IPIUD
S.M. 23/4/67, KO AMPANTALEI IPIUD
RIZUALI (MANE) CUITOOR (D. 1.10) 2000
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PROCESOS No. 165/2007







RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

AVENUE PLANTATION ALONG THE APPROACH ROADS



RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

**SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.**

AVENUE PLANTATION ALONG THE APPROACH ROADS



RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

**SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.**

SHOWING PLACE FOR OVER BURDEN DUMPING WITH IN THE MINE LEASE AREA















GRANDE
MUNDO
Smo 2014 & 2015
MUNDO S. 2014 & 2015







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JRG

JR GRANITE
SYN 99427
EXTENT 0.95
HECTARS



















M/s SAI KRUPA

GRANITES

Prop: M. CHANDRASEKHAR

PROCEEDING NO: 3047/02/06/2004

07-08-2003 TO 06-08-2004

EXTENT: 0.57 HECTRES

SURVE NO: 180

KOTAMAKANA PALLI

SUDUPALI MANOOL











